

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2120
ANSWERED ON:08.08.2005
CONTRACT LABOUR SYSTEM
Pradhan Shri Prasanta

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the proliferation of Contract labour system in the country in order to evade the obligatory provision of maintaining employment register;
- (b) if so, whether the dismantling of inspection mechanism in most of the States and reliance on the self certification by the employers in respect of compliance of labour laws has led to the violation of the rights of the labourer;
- (c) if so, whether the Government has consulted the other stake holder in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

- (a) The Government is aware that there is prevalence of Contract Labour System in the country but may not necessarily be to evade maintenance of employment register. Even under the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 the contractor has to maintain a register of contract labour engaged by him besides providing basic welfare amenities and timely payment of wages.
- (b) to (d) The introduction of self-certification by employers in respect of compliance of labour laws by certain States like Gujarat, does not amount to dismantling of the inspection mechanism. The appropriate Governments are expected to consult the stakeholders from time to time, wherever required.